

**Central Administrative Tribunal
Madras Bench**

OA/310/00629/2018

Dated Wednesday the 6th day of June Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

G. Vijaya Prasanna
No. 12, Nethaji Nagar
St. Thomas Mount
Chennai 600 016. .. Applicant

By Advocate M/s. A. Ilangovan

Vs.

1. Union of India rep. by its
Assistant General Manager (Per-IV)
Bharat Sanchar Nigam Limited (BSNL)
Govt. of India Enterprises
5th Floor, Bharat Sanchar Bhawan
Janpath, New Delhi – 110 001.
2. The High Power Committee
Bharat Sanchar Nigam Limited
New Delhi.
3. The Assistant General Manager (Estt.)
Bharat Sanchar Nigam Ltd
Chennai Telephones
No. 89, Millers Road
Chennai – 600 010. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. It is submitted that the applicant is aggrieved by Annexure A11 order dated 01.06.2016 rejecting his request for compassionate appointment followed by Annexure A13 disposal of his appeal by the competent authority by order dated 21.10.16. It is alleged that the applicant's case had been rejected without disclosing the manner in which his case was considered, the relative merit points under various criteria, relative merit points of the last selected candidate, number of posts available for compassionate appointment etc., on account of which it is not possible to challenge the decision of the respondents on an informed basis.

2. Learned counsel for the applicant submits that the applicant may be permitted to withdraw this OA, with liberty to file a fresh OA after obtaining all relevant information under the RTI Act or otherwise. He has made an endorsement to this effect in the OA.

3. Keeping in view the above submission, the OA is dismissed as withdrawn with liberty to file a fresh OA after collecting the requisite information, if so advised.

(R.Ramanujam)
Member(A)
06.06.2018